

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 157 of 2020**

**In the matter of:**

**Manoj Kumar Agarwal**

**....Appellant**

**Vs.**

**Mohani Tea Leaves Pvt. Ltd. & Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. Neeraj Kr. Gupta & Mr. Patita Paban Bishwal, Advocates.**

**For Respondents: Mr. Saurav Jain & Ms. Pallavi Tayal, For R-2.  
Mr. Rahul Parasrampur (CS) & Mr. Rohit Parasrampur (CA), For R-7.**

**ORDER**  
**(Through Virtual Mode)**

**12.11.2020:** The Learned Counsel for the Respondent No. 2 is directed to serve the copy of 'Reply'/ 'Response' to the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent No. 7 before the next date of hearing on **17<sup>th</sup> December, 2020.**

For Respondent No. 9 Office Note says that Notice was delivered. However, none appears for the Respondent No. 9 today. In respect of 'Notice' to Respondent No. 3,4 & 5 the same is in transit and the same is awaited. In the meanwhile, it is open to the Appellant as well as the Respondent No. 7 side to file 'Rejoinder', if any, and the copy of the same is to be served to the other side well in advance.

Let the matter be fixed '**For Admission (After Notice)**' on **17<sup>th</sup> December, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*Sim/Kam*